

10

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1789/2003

New Delhi, this the 26th day of April, 2004

Hon'ble Shri S.K. Naik, Member(A)

H.R. Meena
584, Sector V
Pushp Vihar, MB Road, New Delhi .. Applicant

(Shri A.K.Trivedi, Advocate)

versus

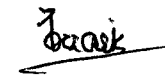
Union of India, through

1. Secretary
Ministry of Home Affairs
North Block, New Delhi
2. Joint Director
Dte. of Census Operations
Old Secretariat, Delhi
3. Deputy Director
Dte. of Census Operations
Old Secretariat, Delhi .. Respondents

(Mrs. Shail Goel, Counsel)

ORDER(oral)

Learned counsel for the applicant states that in the light of the reply given by the respondents dated 31.7.2002, he would like to withdraw the application with liberty. Request of the applicant is allowed. CA is accordingly dismissed as withdrawn, with liberty to the applicant to pursue the matter, if so advised, in accordance with law.


(S.K. Naik)
Member(A)

/gtv/